

necessity of carrying out the same decision - is right and if they do not want to cancel it, that means, the Government has the intention to continue with their policy. If the Government has good intentions, along with the decision, they should also have cancelled the licence that has been issued. This is a double-phased policy. The very action of the Government has created suspicion among fishermen about the Government's honesty in giving them relief. Therefore, we demand that the Government should take a straight forward policy keeping the interests of the fishermen in mind and not handing over the fisheries of this country to the foreigners...*(Interruptions)*

*[Translation]*

SHRI D. J. TANDEL (Daman and Diu) : Mr. Deputy Speaker, Sir, the fishermen from every nook and corner of our country are sitting on a dharna at Porbander the birth place of Gandhiji. We have got their message that they will not disperse unless some action is taken. All fishermen are starving today. The State Minister, who hails from Lakshdeep is also a fisherman. You are very well aware of the condition of the fishermen. We had met the hon. Minister last year also in this regard. The Food Processing Ministry had assured that their problem would be solved at the earliest but nothing has been done till date. My submission is that the licences, which were issued earlier should be cancelled immediately and justice should be done with the poor fishermen. If justice is not done with them then the fishermen are likely to stage a dharna before the Hon. Prime Minister's House. The hon. Agriculture Minister is present here. I would like that Jakhar Sahib should say something in this regard, since the subject of fishermen come under his Ministry. It will be good, if he speaks something in this regard. He is our hon. Minister.

*[English]*

SHRI P.C. THOMAS (Muvattupuzha) : Sir, I have a matter of great national importance to bring forth to the notice of the House as well as the Government.

Sir, almost four years have passed since the assassination of late Prime Minister Shri Rajiv Gandhi took place. Now, it is true that the prime and the real accused behind the assassination are still at large and could not be apprehended till now. In today's papers, we have seen the official statement given by the President of Sri Lanka, Shrimati Kumaratunga that Mr. Prabhakaran, the Chief of LTTE is the prime accused and the Government has named him as the accused in the case of the assassination and the cold-blooded murder of Rajivji. Now, I would like to bring forth that this is a matter to be taken very seriously because the Government of that country itself has come with that view which was not given so far. So, I would urge upon the Government to take this matter very seriously and

divulge to this House as to whether a case of extradition is there or not. This is a matter which the House and the country would like to know.

MR. DEPUTY-SPEAKER : Mr. Amal Datta.

SHRI AMAL DATTA (Diamond Harbour) : I get a chance to speak here very rarely. I do not know what is the system-whether my name is there or not.

MR. DEPUTY-SPEAKER : Your name is there. That is why, I called you. Otherwise, I would not have wished myself for this bitter criticism.

SHRI AMAL DATTA : There should be some system to know as to whether my name is there or not.

I raise a matter which is of vital importance. It concerns the Health Department of the Government of India, how it works negligently and callously. Recently, the Atomic Energy Regulation Board had to issue a ban on radiotherapy treatment in Lok Nayak Jayaprakash Hospital which is a very large hospital of Delhi and a lot of people come there for treatment. The reason for the ban is that they have violated the radiation protection rules and Atomic Energy Act and such violation was going on for more than two years. They do not have a radiology safety officer from December 1992 when the last officer have no calibrated radiation measuring equipments for the last few years. Now, all these are for the protection of both the patients who get radiotherapy treatment there as well as for those who work with the machines. The workers who are working with the machines day in and day out are exposed more and if there is a slight leak of radiation, they will invariably have some disease much later on but that disease will not be visible for some years and then, it may lead to even cancer. Now, Sir, this shows not only the negligence and callousness of the LNJP Hospital authorities but also the Health Department of the Government. They have not taken the slightest step to see that proper personnel officers are there and that the instruments are calibrated without which nobody can measure radiation. This does not cost a great deal of money. We always hear from the Government that there is no money and that they are helpless. This does not cost much money but they did not do it. Moreover, it is also a funny thing that the complainant, the body which has found it out and banned, should also be hauled up because it is their duty to detect it and then draw the attention of the Government to this matter and stop this illegal activity which is hazardous to the people working with such instruments.

Sir, they have also taken more than two to three years to detect this and in the meantime hundred and even thousands of people have got exposed to radiation which would harm them after some years.

Sir, attention is being drawn not only of the LNJP authorities but also of the Health Ministry and the